

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.1706 of 2023

Ms. Anshuman Shreya

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Government of Bihar, Patna. Bihar.
2. Principal Secreary, Urban Development and Gousing Department, Government of Bihar, Patna.
3. Principal Secretary, Department of Tourism, Government of Bihar, Patna.
4. Principal Secretary, Department of Art and Culture, Government of Bihar, Patna.
5. The District Magistrate, Munger.
6. The Municipal Commissioner, Munger.
7. The Chandika Sthan Nyas Samiti, Munger.
8. Bihar State Religious Trust Board, Government of Bihar.
9. Secretary, Archaeological Survey of India, Government of India.

... .. Respondent/s

Appearance :

For the Petitioner/s : Mr. Anshuman Shreya (In Person)
For the Respondent/s : Mr. Kumar Priya Ranjan, Advocate

CORAM: HONOURABLE THE CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE RAJIV ROY
ORAL JUDGMENT
(Per: HONOURABLE THE CHIEF JUSTICE)

Date : 05-05-2023

The writ petition is filed seeking directions to the Government of Bihar to act upon the detailed project report prepared by Municipal Commissioner, Munger for development of Maa Chandika Sthan, Munger, Bihar. Ancillary prayers were also made for commanding the respondent authorities to initiate



programs for development of tourism in the area so as to provide employment and livelihood for the people in Munger.

We do not see any public interest involved in the above prayers except for seeking employment to the locals of a particular district; which the State Government has a responsibility to seek to ensure all over the State. However, this does not come in a day, or on judicial orders issued by us. Various policies are implemented by the State and the Central Government for the purpose of providing employment to the rural people. There could be no claim made by any individual on any public interest to develop a particular area as a tourist place and thus facilitate employment for the locals, which is a purely policy matter. We find no reason to invoke the extraordinary remedy under Article 226 of the Constitution of India to consider the prayers sought for in the writ petition.

We dismiss the writ petition *in limine*.

(K. Vinod Chandran, CJ)

(Rajiv Roy, J)

Anushka/-

AFR/NAFR	
CAV DATE	
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